

(d) Indian Missions/Posts in the countries concerned ascertain the conditions of Indian through information from the Indian community and Indian associations. As soon as a complaint is received immediate action is taken by the Mission concerned to contact the employers/host Government to resolve the difficulties of the complainant. In case no reconciliation is possible, repatriation of the aggrieved Indian nationals is arranged.

(e) The information is being collected and will be placed on the table of the House.

Sardar Sarovar Project

5918. SHRI SUSHIL CHANDRA VARMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the latest figure of expenditure incurred on the Sardar Sarovar multipurpose project in Gujarat and the latest estimate of the total expenditure to be incurred on the project;

(b) whether the Sardar Sarovar dam has started filling up water as the first stage of

reservoir formation;

(c) the number of villages and families likely to be affected by the first stage storage of water in the reservoir; and

(d) the number of the endangered families have been shifted to far outside the first stage submergence?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) An expenditure of Rs.2287.94 crores was incurred on the Sardar Sarovar Project in Gujarat upto the end of February, 1993 against the approved estimated cost of Rs.6406.04 crores (1986-87 price level).

(b) No, Sir.

(c) As per the approved implementation schedule of the project, the number of villages and families getting affected due to permanent pondage year-wise is as under:

Year	Gujarat		Maharashtra		Madhya Pradesh	
	Villages	Families	Villages	Families	Villages	Families
Upto						
'93 monsoon	10	3019	5	649	-	-
'93 monsoon	9	1481	10	900	1	45
'93 monsoon	-	-	11	763	16	1432
'93 monsoon	-	-	-	-	13	646
'93 monsoon	-	-	7	152	163	21057
	19	4500	33	2464	193	23180

(d) The number of families resettled upto December, '92 in each state are as below:

<i>State</i>	<i>Families Resettled</i>
Gujarat	3973
Madhya Pradesh	943
Maharashtra	936

[*Translation*]

Postal Advisory Committee in M.P.

5919. SHRI KHELAN RAM JANGDE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Post Advisory Committee has since been constituted in Madhya Pradesh; and

(b) if so, the details of its composition and the criteria adopted in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) No, Sir.

(b) Does not arise.

[*English*]

Participation by India in UN Peace Keeping Operations

5920. SHRI RAM NAIK:
SHRI SUSHIL CHANDRA VARMA:
SHRI B. DEVERAJAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the countries where India is participating in the UN peace keeping operations;

(b) whether India propose to participate in any

UN peace keeping operations in any country in the near future;

(c) if so, the details thereof;

(d) the mode of arrangement to meet the expenses in this regard;

(e) whether the Government have recently cleared their stand that the UN peace keeping operations must be carried out only with the consent of the countries concerned; and

(f) if so, the response of other member countries including the US?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) India is currently participating in the UN peace keeping operations in Cambodia, Iraq/Kuwait, Angola, El-Salvador and Somalia.

(b) and (c). India has decided to participate in the UN peace keeping operation in Mozambique. India has agreed in principle to provide three Companies for support operations and some military observers and staff.

(d) The expenses of the UN peace keeping operations are met from the assessed contributions payable by UN member countries. For the present phase of the operations in Somalia (UNITAF), funding for participation by developing countries is being met from voluntary contributions to the Somalia Fund specially set up for this purpose.

(e) The Government of India on several occasions has reaffirmed their position that the UN peace keeping operations can only be undertaken on the basis of consent of the concerned parties. Most recently, our position was restated in the debate at the 47th UNGA.

(f) Most member countries of the UN regard the principle of consent as paramount for UN peace keeping operations.